राष्ट्रीय कम्पनी विधि न्यायाधिकरण, इलाहाबाद खण्डपीठ (National Company Law Tribunal) (Bench: Allahabad)

सी0 पी0 नं0/ CP No. 38/A LD/20/7

हस्ताक्षर

Signature

राष्ट्रीय कम्पनी विधि न्यायाधिकरण, इलाहाबाद खण्डपीठ में दिनांक . १९.०९.२०१७ को सुनवाई का उपस्थिति-सह-आदेश पत्रकः

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON-15.09.2017

कम्पनी का नाम:

NAME OF THE COMPANY: I - Gram Technologies Ret. Ltd.

कम्पनी अधिनियम की धारा :

SECTION OF THE COMPANIES ACT:

प्रतिनिधित्व 外州 पदनाम नाम संख्या Designation Representation Sr. No.

CP No. 38/ALD/2017

Advocate, Shri Deepak Kapoor for the petitioner, Advocate Shri Fahim Ahmad for Respondent No. 3, Advocate proxy for Sh. Gopal Verma, the counsel for Respondent No. 1.

Since, it is informed that AGM of the Respondent Company is scheduled to be held on 25th September, 2017. Hence, a further/ clarification and appropriate direction on our previous order dated 10.04.2017 is being sought for.

Having Heard the counsel for both the parties. It is made clear that our interim order dated 10.4.2017 is still operative and petitioner/s are at liberty to participate in the AGM. However, resolution passed/decision, if



any, taken therein would be subject to outcome of the present Company Petition.

Further the preliminary submission in I.A. No. 55/2017 are also heard. With a view to provide sufficient and fair opportunity to the petitioner to peruse / prosecute his case. The respondent company is advised to allow to the petitioner to visit the company office for making inspection of companies record on any working day and during the office hour. Such inspection to be provided within two weeks from today provided further the petitioner shall issue minimum 48 Hrs. notice to the respondent company at the registered office/and or at the Corporate office of the Company. The petitioner is eligible to obtain a copy of the documents inspected in accordance with Rule and as per the practice and procedure prescribed for making such inspection in a company.

It is also brought our notice that respondents do not receive a copy of the rejoinder to the reply of the main company petition. Hence, petitioner counsel is advised to provide hard copy of the same at the earliest to the respondent counsel.

The petitioner counsel further files a memo for correction of the typographical order dated 28.8.2017, which needs some correction as per the memo. As the counsel for both the parties are having consensus for such rectification to be made in the above referred order. Hence, the present memo is allowed and the order is rectified accordingly.

The matter be listed on 24th October, 2017.

Dated:19.09.2017

Typed by P.K.Jyoti Shri H.P. Chatury